

ITEM NO.1A
(For Judgment)

COURT NO.10

SECTION IVB

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

C.A.No...../2007 arising from
Petition(s) for Special Leave to Appeal (Civil) No(s).23499/2004

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

NAVNEET VERMA

Respondent(s)

Date: 31/10/2007 This appeal was called on for Judgment today.

For Petitioner(s)/

Appellant(s) Mr.T.V.George,Adv.

For Respondent(s) Mr. Amar Vivek, Adv.

Mr. M.K. Dua,Adv.

Hon'ble Mr. Justice P.Sathasivam pronounced the
Judgment of the Bench comprising Hon'ble Mr. Justice Tarun
Chatterjee and His Lordship.

Leave granted.

The appeal is allowed in terms of signed Judgment.
There shall be no order as to costs.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed reportable Judgment is placed on the file)